

FIR No. 011677/2020
PS Budh Vihar
Vehicle No. DL-8SND-8404

24.06.2020

Ld. PO has gone for Jail Duty at Mandoli Jail.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for release the vehicle bearing no. DL-8SND-8404 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State (through VC).

The present application for release of vehicle bearing number DL-8SND-8404 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Yogesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

Link MM /North-West/ Delhi
24.06.2020

e-FIR No. 197/2020
PS Budh Vihar
State Vs. Shaurabh

24.06.2020

Ld. PO has gone for Jail Duty at Mandoli Jail.

Present : Ld. APP for the State through VC.

Sh. Masood Alam, Ld. Counsel for accused through VC.

On perusal of the reply filed by the IO, it appears that reply has been filed in case arising out of FIR No. 197/2020 whereas the bail application for bail has been moved in case arising out of FIR No. 197/2019.

Let the clarification report be called from the SHO concerned regarding the said anomaly for 25.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**Link MM /North-West/ Delhi
24.06.2020**

FIR No. 41/2020
PS Budh Vihar
State Vs. Shaurabh

24.06.2020

Ld. PO has gone for Jail Duty at Mandoli Jail.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

Order on bail application of accused Shaurabh has taken up through VC.

Present : Ld. APP for the State through VC.

Sh. Masood Alam, Ld. Counsel for accused through VC.

Copy of reply received from the IO ASI Paras Ram through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 09.02.2020, he is no longer required for investigation as no recovery has been effected from him and he has been falsely implicated and hence the accused Shaurabh released on bail.

Ld. APP for the State opposes the bail application.

The reply filed by the IO has duly perused, as per which the recovery has already been effected from the accused. He further submits that he does not required custodial interrogation of the accused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 09.02.2020, recovery has already been effected, and also keeping in view that

the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Shaurabh is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

**Link MM /North-West/ Delhi
24.06.2020**

Raj Singh Vs. Pradeep Sharma
PS Budh Vihar
Application u/s 156(3) Cr.PC.

24.06.2020

Ld. PO has gone for Jail Duty at Mandoli Jail.

Present : None.

ATR not received from the concerned IO / SHO.

Let the fresh notice be issued to the IO / SHO to comply with the previous order for 25.06.2020.

**Link MM /North-West/ Delhi
24.06.2020**